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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 3123/2023

EX-WING COMMANDER ABHINAV SHARMA (29836-A) AE (L) Petitioner

Through: Mr. N. Hariharan, Senior Advocate

with Mr. J. Rajesh, Mr. Amaan Shreyas, Mr. Sharian Mukherji, Mr. Jaitegan Singh, Mr. Amartya Sharma, Advocates with Vice Marshall Mr. J.

Rajendra (Retd.)

versus

UNION OF INDIA & ORS. Respondents

Through: Mr. Chetan Sharma, Additional

Solicitor General of India with Mr. R. Balasubramaniam, Senior Advocate, Mr. Harish V. Shankar, CGSC, Mr. Amit Gupta, Mr. Saurabh Tripathi, Srish Kumar Mishra, Mr. Sagar Mehlawat, Mr. Alexander Mathai Paikaday, Advocates, Cap. Sanjeev Bindra, Group Captain and Wg Cdr.

Vishal

CORAM:

HON'BLE MR. JUSTICE SURESH KUMAR KAIT HON'BLE MS. JUSTICE NEENA BANSAL KRISHNA

> ORDER 14.03.2023

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CM APPL.12112/2023 (exemption)

- 1. Allowed, subject to just exceptions.
- 2. The application is disposed of.

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CM APPL.12111/2023 (for stay of termination order dated 22.08.2022)

- 3. Vide this application, the applicant/petitioner is seeking stay on termination order HQ/S/17604/15/DGAO/MOD/JS(AIR)/DMA/09/VCAS (PC-MSL ACC)/2022 Dated 22.08.2022.
- 4. We are not inclined to pass any order in the present application and the same is, accordingly, dismissed.

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- 5. Notice issued.
- 6. Learned counsel for respondents accepts notice and seeks time to file counter-affidavit.
- 7. Let needful be done within six weeks from today. Rejoinder thereto, if any, be filed within four weeks thereafter.
- 8. Renotify on 30.05.2023 before learned Registrar for completion of pleadings.

SURESH KUMAR KAIT, J

NEENA BANSAL KRISHNA, J

MARCH 14, 2023/rk

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